

Evidently the hon. Member refers to water-logging all round. The other day there was a question here that cars and other things cannot be taken through that Mathura Road. A question was asked and Shri Raj Bahadur gave an answer. Evidently he wants to suggest that it ought not to be allowed to continue to stand there, some pumps may be employed etc. The hon. Minister will look into it. I would only request Raja Mahendra Pratap to talk to the Minister, and certainly all that has to be done can be done. I said I was not going to look into that matter.

Only yesterday I submitted to the House and to all the Members that whenever I disallow, if the hon. Member has got any specific matter he will bring it to me and I will bring it up some other day. I hope and trust he will also follow the rule hereafter.

12.08½ hrs.

POINT OF INFORMATION

Shrimati Renu Chakravartty (Basirhat): May I submit to you that on a very similar question regarding the border demarcation under the agreement between Pakistan and ourselves, I gave notice of a Calling Attention Motion. I had a discussion with the hon. Deputy Minister yesterday, and I was told she would make a statement here clarifying the position. May I know what has happened to that?

Mr. Speaker: It has not yet come to me. I will bring it up. I will look into it today.

12.09 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table a copy of Notification No. G.S.R. 748, dated the 30th August, 1958, issued under Sect-

ion 5 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-924/58.]

ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under Section 36 of the Employees' State Insurance Act, 1948, a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1957-58. [Placed in Library. See No. LT-925/58].

Shri Prabhat Kar (Hooghly): May I know whether this report contains the audited statement of accounts?

Shri Abid Ali: No, Sir. That audit report will follow. It is being audited.

Shri Tangamani (Madurai): On a previous occasion when the annual report of the Employees' State Insurance Corporation was submitted, it was mentioned here that the audited accounts also must be submitted along with it. It was also a direction of the Chair if I remember correctly. So, without the audited accounts, this report will not be of much use.

Shri Abid Ali: I have no objection to place both the reports, the annual report and the audit report together, but that will take some time. Perhaps the hon. Members would prefer to have the report as soon as it is ready and the audit report when it is available. As you like

Shri T. B. Vittal Rao (Khammam): It should be expedited, not delayed.

Mr. Speaker: The only point is this. The hon. Minister says that the audit report is in the hands of the Auditor-General, whereas this report is in their hands. If hon. Members want that both the things should be placed on the Table together, then there may be delay on that account. Evidently, hon. Members only want that the other report also must be expedited as early as possible.

Shri Abid Ali: When it is available.